

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3231
ANSWERED ON:30.11.2010
LAW ON FOREIGN PRISONERS
Nirupam Shri Sanjay Brijkishorilal

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to make a new law on foreign prisoners, including pirates to be repatriated back to their own countries to serve part of their sentences; and

(b) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): The Government of India has enacted the Repatriation of Prisoners Act, 2003 which provides for transfer of foreign prisoners from India to the country of their origin and the prisoners of Indian origin convicted by foreign countries to India for serving the remainder of their sentence. The said Act came into force w.e.f. 1.1.2004. In order to operationalize the Act, a treaty/agreement is required to be signed with countries having mutual interest with us on this matter. The agreements with Governments of U.K., Mauritius, Bulgaria, Cambodia, Egypt and France have since been operationalized.